GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:3763 ANSWERED ON:05.08.2014 SPECIAL TRIBUNALS Rathwa Shri Ramsinh Patalyabhai

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government proposes to formulate a new law for the creation of special tribunals in all 640 districts for timely payment of compensation to the families of victims such as fire and other man-made disasters in the country;
- (b) if so, the details thereof;
- (c) whether it is a fact that each tribunal deciding the compensation is likely to be headed by a District Judge; and
- (d) the time by which the special tribunals are likely to be set up in the country?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU)

(a) to (d): No, Madam. The matter has been examined in detail in consultation with various Departments/Ministries. Government has noted the fact that there are provisions in various Acts for payment of compensation like Civil Liability for Nuclear Damage Act, 2010 and Railway Act, 1989, etc. Further, for acts which do not fall under the category of sovereign functions of the States and its instrumentalities, the concerned persons are already liable in tort as any private persons and therefore no separate law is required for this purpose. Government also noted that there are fundamental differences in road accidents on the one hand and the fire accidents/man-made disasters on the other. Unlike the former, it is not possible in the latter to pin point any particular offender right at the beginning without due enquiry. In view of these reasons, it has been decided not to frame a law to deal with man-made disasters and to set up a Special Tribunals.